

of the Cabinet. Our submission is that out of the amount of rupees 300 crore of National Renewal Fund, which is going to lapse on 31st of this month, rupees 121 crore should be sanctioned for the closed mills of Gujarat. I would like to urge upon the Government through you that arrangement should be made to seek the Cabinet approval before 31st and rupees 120 crore should be sanctioned out of the 300 crore rupees of the National Renewal Fund, which is about to lapse, for the closed mills of Gujarat. Thank you very much for giving me an opportunity to speak.

SHRIMATI BHAVNA CHIKHLIA (Junagarh): Mr. Speaker Sir, the police have come to know from the terrorists nabbed in connection with the Bombay bomb case few days back that the RDX used in that bomb blast case, was smuggled through Gujarat coast line. The same situation is still there, which has posed a threat to the law and order of the country. The R.D.X. smuggled through the Gujarat coast is brought through "Hawala". I urge upon the Government through you to take necessary steps to stop Hawala trade, besides, a new Coast Guard Centre each should be established in Bhavnagar and Jakhobandar, since such incidents occur repeatedly there. Besides, the Hawala trade should be stopped.

[English]

Re: **REPORTED PROPOSAL TO INTRODUCE PERMIT SYSTEM FOR ENTRY IN BOMBAY**

SHRI R. ANBARASU (Madras Central): I want to thank the hon. Chief Minister of Maharashtra for having dropped the proposal of introducing entry permits to new entrants to Bombay.

I am having another piece of information that there is a proposal for not issuing ration cards to some people, rather new entrants or the recent settlers. Therefore, this is also another move to prevent the people from settling down in Bombay. I request the hon. Home Minister or the Prime Minister to intervene and to do justice to all the people so that all the citizens of India are treated on a par with the others.

Further, I would like to bring it to your kind attention that there is one more proposal. (Interruptions)

Please, let me speak. (Interruptions)

MR. SPEAKER: You spoil your case by just speaking out of turn.

SHRI R. ANBARASU: I also learn from a reliable source that there is a plan to send all the Bengali Muslims out of Bombay. I do not want such a thing to happen and, therefore, I urge upon the hon. Home Minister and the Prime Minister to intervene if there is any such move to prevent the entry of citizens of India into Bombay.

[Translation]

SHRI RAM NAIK (BOMBAY NORTH): Mr. Speaker Sir, yesterday some hon. Members censured the statement of the Chief Minister, Shri Manohar Joshi, of the new coalition Government of Bharatiya Janata Party and Shiv Sena in Maharashtra and, today, the same hon. Members have again raised the matter of another allegation against him in the

House. I have had a personal conversation with the Chief Minister, Shri Manohar Joshi and the Deputy Chief Minister Shri Gopi Nath Munday of Maharashtra today morning. I understand that all misunderstandings can be removed if the House is apprised of all the facts and reality. The journalists had asked him certain questions as to what he was going to do about some civic problems in Mumbai city?

One such question was raised on 20th of the month in the Press Council. In response to that question, he had stated that this specific problem had arisen in Mumbai because of the people flooding towards cities due to urbanisation throughout the country. In order to solve this problem, four sets of suggestions have poured in from the people of different sections. One of the suggestions was that Mumbai city was faced with a grave problem of transport and in order to solve it the option of initiating the water transport system in Mumbai should be considered. Then in view of the population boom in the Mumbai city, it was suggested that the industries, factories and Government offices might be shifted to the outskirts of Mumbai. The third suggestion given was that there was dearth of land in Mumbai as a result of which the prices of accommodations and buildings had sky-rocketed and steps should be taken to solve that. People had given certain suggestions to solve these problems and some, including Nani Palkhiwala, had suggested that some such kinds of restrictions should be considered.

In this connection I talked to the Chief Minister of Maharashtra. He said that he had clearly told the Press that the Government of Maharashtra had taken no such decision as yet. He asked me to assure the House about it on this behalf. (Interruptions)

[English]

SHRI R. ANBARASU: Please spell out what are the restrictions. Do not hide the facts. (Interruptions)

SHRI RAM NAIK: I am saying that no such decision has been taken. (Interruptions)

SHRI RAM KAPSE: We have heard him. He should hear Shri Ram Naik.

MR. SPEAKER: It applies to everybody.

SHRI RAM KAPSE: We all behave like that. (Interruptions)

[Translation]

SHRI RAM NAIK: Mr. Speaker, Sir, therefore, I say that the Government of Maharashtra received such suggestions and he said that no decision has yet been taken on them.

[English]

SHRI SOMNATH CHATTERJEE: I can be rejected outrightly.

SHRI RAM NAIK: That you inform to your Chief Minister. (Interruptions)

SHRI SOMNATH CHATTERJEE: I will do that.

[*Translation*]

SHRI RAM NAIK: Mr. Speaker, Sir, the proposal he has accepted and passed is that the Mumbai city called Bombay in English and Bombai by some people in Hindi may be called as Mumbai in all languages. He said that he was sending such a proposal to the Central Government.

Mr. Speaker, Sir, you are also aware that the word Mumbai is used in this House. The High Court of Mumbai gave its verdict in 1994 that Mumbai.....

MR. SPEAKER: No, No. (*Interruptions*).

[*English*]

MR. SPEAKER: If I may be allowed to say, please do not complicate the matter. You are getting involved.

(*Interruptions*)

[*Translation*]

SHRI RAM NAIK: No, Sir, the word Mumbai was used. This matter was raised yesterday. This is why I am saying that the High Court had given the decision. So far as these new allegations are concerned, no decision has yet been taken on them.

We will try to eliminate the foreigners who have unauthorisedly come to Mumbai from Bangladesh or elsewhere. This is a patriotic work and we will definitely accomplish it.

Mr. Speaker, Sir, what the London Times has revealed about it.....(*Interruptions*).

[*English*]

MR. SPEAKER: I do not want comments from other newspapers. We do not need them. (*Interruptions*).

MR. SPEAKER: I am allowing Shri Srikanta Jena.

(*Interruptions*)

[*Translation*]

SHRI RAM NAIK: Mr. Speaker, Sir, I would like to assure the House that Mumbai city is the pride of India. We will definitely work to uphold it.

[*English*]

SHRI SRIKANTA JENA (CUTTACK): Sir, the Bombay city is not only the city of Maharashtra.

MR. SPEAKER: Please avoid certain kind of language.

SHRI SRIKANTA JENA: I am concerned because I got some telephone calls. Nearly 15 Lakhs Oriyas are there in Bombay city itself. Shri Ram Naik's statement again confuses that no decision has been taken so far. That means the decision may be taken and it is under consideration. You say it straightaway that this suggestion has been rejected outrightly. When it is said that it is under consideration it adds to the confusion again. So, you say that this suggestion has been rejected. (*Interruptions*)

SHRI SOMNATH CHATTERJEE: What is here to be considered? How could such a suggestion be made? (*Interruptions*)

SHRI SRIKANTA JENA: How can a State Government restrict the Indians to visit Bombay? Nobody has such a right.

SHRI RAM NAIK: Nobody has said in that way. (*Interruptions*)

SHRI SRIKANTA JENA: No Chief Minister of any other State has said in such a way. (*Interruptions*).

SHRI SRIKANTA JENA: Can any Chief Minister of any State restrict any citizen of the country to enter Bombay city? Bombay is not the monopoly of any political party. This is not the way...(*Interruptions*). We have been receiving many alarming telephone calls that there are fifteen lakh Oriyas in the city of Bombay. Our friends here are just saying that they have not taken any decision. Is it the monopoly of any Chief Minister to take this kind of a view? Bombay is not the monopoly of any political party...(*Interruptions*). This is not the way...(*Interruptions*). They should categorically say that this proposal has been outrightly rejected. (*Interruptions*). Is Bombay a sovereign country or what?... (*Interruptions*).

[*Translation*]

SHRI MOHAN SINGH: They say they will start permit system. What is it about....(*Interruptions*)

SHRI DAU DAYAL JOSHI (KOTA): Mohan Singh Ji, where do you stand in Maharashtra... (*Interruptions*)

[*English*]

SHRI SRIKANTA JENA: That does not mean that they can restrict the people of this country from entering Bombay. (*Interruptions*)

MR. SPEAKER: Please take your seats. I think our hearts are broad enough. We can accommodate everybody in every city and everywhere. This would be understood and done by everybody. I am sure about it.

SHRI INDRAJIT GUPTA (Midnapore): Sir, it is not a question of hearts being broad. Let us think of the Constitution of India. Are they going to do something to violate the Constitution?

[*Translation*]

SHRI RAM NAIK: Will you take recourse to anything?

SHRI INDRAJIT GUPTA: This will be violative of the Constitution....(*Interruptions*)

[*English*]

SHRI SOMNATH CHATTERJEE: Sir, there have been Chief Ministers of Maharashtra before this also but nobody was asking this question. Why has it not been rejected outright? On the floor of the Parliament, this is being raised. It is being said that the Chief Minister is considering a suggestion of imposing permit system and the Parliament of India is listening to all this....(*Interruptions*)

MR. SPEAKER: Yes, Jaswant Singh ji. Please make it very brief.

SHRI JASWANT SINGH (Chiotorgarh): I shall be very brief, Sir.

Sir, now that my good friends have had their say out of this totally contrived controversy, let me in unequivocal terms, on behalf of the BJP, repeat what was stated yesterday in the Rajya Sabha, and has been stated here also, that so long as the BJP is in association and a partner of the ruling coalition in Maharashtra, there is no question of any restriction of any citizen of India seeking to go to Bombay or wishing to work in Bombay. The rights of citizenship are equal across the land and let that be clearly understood. I am amazed.....
(*Interruptions*)

SHRI INDRAJIT GUPTA: Are you competent to say that?.....(*Interruptions*)

SHRI JASWANT SINGH: I am. But I astounded(*Interruptions*) I do not know what they are saying. This is totally unfair.....(*Interruptions*)

SHRI JASWANT SINGH: Sir, it is totally incorrect(*Interruptions*)

SHRI M.R. KADAMBUR JANARTHANAN (Tirunelveli): Bombay belongs to India.....(*Interruptions*)

SHRI SRIBALLAV PANIGRAHI (Deogarh): Sir, this is one of the suggestions. A decision can be taken.....(*Interruptions*)

MR. SPEAKER: May I inform the hon. Members that as is very rightly put by Shri Indrajit Guptaji also that there is the Constitution and there is Parliament, there is understanding in the minds of all right-thinking people in the country which will make our hearts broad enough to accommodate every Indian and every citizen here. Let us not worry about it. Let us not discuss it in such a fashion that it adds to the problem.

SHRI SOMNATH CHATTERJEE: We do not want to add. We want to stop it.

MR. SPEAKER: I will allow each and every Member if he wants to speak. But please, let us do it in such a manner that it does not create a problem but it solves the problem.

SHRI JASWANT SINGH: Sir, are you permitting a discussion on this?

MR. SPEAKER: No, I am not. If such an important issue is raised and if it is not allowed, it may not be right.

SHRI JASWANT SINGH: Then, will you permit me to clarify after whatever the Members have said on this.

MR. SPEAKER: Yes, I will permit you.

[*Translation*]

SHRI NATHU RAM MIRDHA (Nagpur): Mr. Speaker, Sir, I would also like to say something.

MR. SPEAKER: I will give chance to everybody but please do not make it a political issue. You should not speak

on it for the sake of speaking alone and Member of every party can not speak.....(*Interruptions*)

MR. SPEAKER: Joshi ji, you do not appreciate things, nothing and still have been speaking something. There are people from Rajasthan also.

SHRI DAU DAYAL JOSHI (Kota): Three members coming from Rajasthan have won the elections there. Had there been discrimination, the people of Rajasthan could not have won the elections.

MR. SPEAKER: Joshi ji, you please sit down.

[*English*]

SHRI SOM NATH CHATTERJEE: Mr. Speaker, Sir, if I may say so, I shall humbly endorse what has fallen from you. This is a matter which we should not complicate. We want a peaceful country where every section of the people is in peace with all other sections and there is harmony and cordiality. Why we are raising this issue is because the ethos of the country is being disturbed.

MR. SPEAKER: Yes, that is correct.

SHRI SOMNATH CHATTERJEE: That is his concern. Today it is not any political party *per se* is saying it. A Chief Minister of a State like Maharashtra is saying something that certain suggestions have come to him. I have never heard of any similar suggestion being made to any other Chief Minister of this country. It is because there is a responsive Chief Minister there, such a question is being put, probably, in the first press conference he has addressed. Instead of immediately rejecting it, he said: "I am considering".

SHRI SRIBALLAV PANIGRAHI: This is his priority.

SHRI SOMNATH CHATTERJEE: The intervention of my friend, Shri Jaswant Singh whose articulation nobody can question; he chooses his words is that he says on behalf of the B.J.P. very clearly. Therefore, he is trying to distance himself from the Shiv Sena hoping that he can have some influence over them.

SHRI MURLI DEORA: He is a lawyer.

SHRI SOMNATH CHATTERJEE: Sir, that has really confounded the situation.

SHRI INDRAJIT GUPTA: The Chief Minister is not from the B.J.P.

SHRI SOMNATH CHATTERJEE: Shri Jaswant Singh neither seeks to represent the Chief Minister nor seeks to speak on behalf of the present Government of Maharashtra. I do not know how long it will last(*Interruptions*) I only said: "I do not know".....(*Interruptions*) Therefore, he feels disturbed. He is in a coalition with a party and he feels disturbed that such a thing has been said. Therefore, we want a categorical observation here. I would request you, Sir, that from the Chair to say that such a thing should not be countenanced even for a second in this country and the Parliament of India cannot be a party to such statements being made on the floor of the House. We must resent it fully(*Interruptions*)

[*Translation*]

MR. SPEAKER: Shri Sharad Yadav.

SHRI VIRENDRA SINGH (Mirzapur): Mr. Speaker, Sir, I have also to say something on this matter because 5 lakh people from my constituency are also living in Bombay.

MR. SPEAKER: You are not Sharad Yadav ji. I have called Shri Sharad Yadav.

SHRI SHARAD YADAV: Mr. Speaker, Sir, this question was raised in the House yesterday as well and you had urged to raise this question on a descent and limited manner for the benefit of the country. Today, Ram Naik ji raised this question again.... (*Interruptions*)

SHRI RAM NAIK: I have not raised the question but given answer thereto.

SHRI SHARAD YADAV: It is one and the same thing. I did not abuse you for which you should be annoyed. (*Interruptions*) On this occasion, I would only like to say that certain such incidents have taken place in the history of Bombay as have raised apprehensions in the minds of the local inhabitants and the whole nation, not because they are weak. There has been an issue of Maharashtrians and non-Maharashtrians. 20 years ago a slogan of Maharashtra for Maharashtrians was set afloat. Certain chronology of events in Maharashtra gave birth to apprehensions in the minds of people. The people who are in power today might have been behind such acts. I am saying this because Jaswant Singh ji was making his statement in disregard to his party affiliation. I understand that he is with them. He should have made his statement here with the coalition in mind because it is their Government reigning the state now.

I agree with Shri Naik. It is indeed a serious issue. We will not debate or discuss it here in much detail, if you instruct so.

MR. SPEAKER: If debate alone provides solution, I am prepared to hold it as long as you want. But the discussion should not be complicated.

SHRI SHARAD YADAV: We are not complicating it at all. Now the question is that precaution should be taken in this regard. Those who are raising these questions, they might not be having fully correct information and thus they might be raising questions out of apprehension only. This is what I wanted to submit.

SHRI RABI RAY: Mr. Speaker, Sir, when Shri R. Anbarasu raised the issue, I thought that it would appear in newspapers and dispel all the apprehensions from the mind of the hon. Members. I expected his unequivocal statement in this regard. In the absence of such unequivocal statement this issue has again been raised in this august House. I fully agree with Shri Somnath Chatterjee that the former Chief Minister of Maharashtra should deeply ponder over the issue of the unity of the country. Bombay is the biggest city of the country. Many citizens of India live there. We fully agree with Shri Jaswant Singh ji. He is not only an hon. Member of the B.J.P. but also an illustrious Member of Parliament. He should have stated that his party is also a component of the coalition Government. He should have unequivocally stated about the stance taken by his party. This would not have provided an

opportunity to Shri Somnath Chatterjee to say that he has been compounded. It is a constitutional issue. It has clearly been mentioned in the constitution that the citizens of our country have their constitutional rights to move freely and settle and purchase land at any party of India. Therefore, my submission is that India (*Interruptions*)... That is a different thing. It seems to me that we are giving final touch to it and we hope that it will be done in such a manner that it will require no further comments in future and a deep thinking will be done in this regard. This is all that I wanted to submit.

SHRI MOHAN RAWALE (Bombay-South Central): Mr. Speaker, Sir....

[*English*]

MR. SPEAKER: Mr. Rawale, you better speak to your leaders and then speak here, otherwise the matter will be complicated.

[*Translation*]

SHRI MOHAN RAWALE: Mr. Speaker, Sir, as regards the issue raised and discussed in the House yesterday by the hon. Members, the Chief Minister Shri Manohar Joshi has denied on Doordarshan having said so. He has stated that he is not prepared.

MR. SPEAKER: What else he would say?

SHRI MOHAN RAWALE: Mr. Speaker, Sir, this is the case of the Bombay city. One thousand persons migrate there every day. According to the UNICEF, the population of the Bombay will be 1 crore 75 lakh by the year 2000 and out of them 90 lakh people will be slum-dwellers. Our former Prime Minister late Shrimati Indira Gandhi and late Shri Rajeev Gandhi had also revealed that a large number of persons were coming to Delhi and it should be prevented. During his visit to Bombay the first Prime Minister of India late Shri Jawaharlal Nehru had also expressed concern over it... (*Interruptions*) I can refer to the paper ... (*Interruptions*.) Mr. Speaker, Sir, he had stated.... (*Interruptions*) if you believe in democracy, discussion can be held in a democracy, suggestion can be offered and that final decision on the approval or disapproval is taken later on. But anybody can give his suggestion ... (*Interruptions*) you believe in democracy, then discussion can be held here and its final decision may be in the affirmative or in the negative.

Secondly, I would like to point out only this much about Muslim immigrants from Bangladesh that there was one Priya Enterprise indulging in issuing bogus ration cards in Venganwadi in Govandi. It was raided and the culprit was arrested and thousands of bogus cards were confiscated. It was already stated in this very august House that five and half lakh persons had come from Bangladesh. Further, the number of Bangladeshi immigrants at Delhi was revealed to be one and a half lakhs.

MR. SPEAKER: This is not the point. It is a different point. Shri Rawale, it will not be proper to speak too much.

SHRI MOHAN RAWALE: We want to drive away the foreigners. (*Interruptions*)

MR. SPEAKER: You will have to be very careful while speaking about foreign countries in Parliament.

SHRI MOHAN RAWALE: Mr. Speaker, I hold you in high esteem and want to submit that those who come here from foreign countries are illegal immigrants and we want to oust them. I thank you for giving me an opportunity to speak here.

SHRI MANI SHANKAR AIYAR (Mayiladuturai): I endorse the view expressed by Shri Somnath Chatterjee and I would like to draw the attention of the Chair and the august House to Quesiton No. 105 dated 2.3.94. The question was raised as to what should be done in the event of the failure of the State Government in holding Panchayat elections. You yourself had said that a State Government acting against the Constitution can be dismissed. I would like to request you to draw the attention of those leaders, new State Governments on behalf of this august House that they cannot act against the Constitution and they cannot even discuss anything which goes against the spirit of the Constitution.

[English]

SHRI INDRAJIT GUPTA: I do not think that this matter should be prolonged unduly. I am sorry to have to say this, but I am sure that Shri Jaswant Singh and other colleagues belonging to his Party will certainly be prepared to condemn what has happened a few years ago in Bombay when the Shiv Sena was openly saying that the South Indians who were described as lungiwallahs should not be permitted to work in Bombay in any job or any office or any factory. I know this because our man was killed there on the street. So, we hope that those days are over. Those days should not return again and we would be more happy if we knew that BJP is certainly not prepared to support what these Shiv Sena people were doing in those days.

Now, Sir, you have clarified the position. We cannot, of course, tolerate anything which will go against the basic Constitution of our country. People have to go anywhere they like in this country; they are all citizens of one country will equal rights. Therefore, while I appreciate Shri Jaswant Singh's assurance that so long as the BJP is a member of this coalition they will not be prepared to tolerate any kind of a statement like this if such a statement is at all made. I appreciate his view on that. We have apprehensions in our mind because that coalition is led not by his Party, but by the other Party whose nominee is the Chief Minister; Shri Jaswant Singh's man is not the Chief Minister; the Chief Minister belongs to the Shiv Sena. We are not yet quite familiar with the role of the Shiv Sena in the capacity of a Ruling Party. This is the first time they have come to office. We want to see whether they have given up all the past wrong ideas and will function in a proper way within the Constitution. Therefore, I am sure, Shri Jaswant and his friends will prevail upon their partners, in the interests of this coalition also, so that the coalition does not break down on the way. They must see to it that they function in a proper way. I am quite prepared to take this at its face value that the Chief Minister has not said any such thing. All right, but then there is the point that he has not rejected it out of hand also.(Interruptions)

SHRI MOHAN RAWALE: He has rejected it.

SHRI INDRAJIT GUPTA: He has not denied it; he has not rejected it.

SHRI MOHAN RAWALE: He has rejected it yesterday.

MR. SPEAKER: Okay, if the Member belonging to that Party is standing up in the House and is saying this, it has its value. Let us take it.

SHRI INDRAJIT GUPTA: Very good, After all, Sir, those ... (Interruptions)....

SHRI SOMNATH CHATTERJEE: I hope he is not driven out of his Party.

SHRI INDRAJIT GUPTA: Those textile workers in Bombay for whom he was fighting and shouting...

MR. SPEAKER: At least one thing is clear that he does not subscribe to that kind of a philosophy.

SHRI INDRAJIT GUPTA: Those textile workers for whom he created quite a noise in this House, which I supported, a majority of them are *bhaiyas* from Uttar Pradesh. Do you remember that? And it is good that you fought for their right to employment. But then, if this philosophy takes hold of that Government, I do not know what will happen....(Interruptions)

SHRI RAM NAIK: Sir, I am on a point of order.

MR. SPEAKER: There is no point of order in Zero Hour.

SHRI RAM NAIK: The word "*bhaiya*" is not taken in the right spirit particularly in Mumbai. So, I feel that if this word goes there....

MR. SPEAKER: "*Bhaiya*" means brother.

SHRI RAM NAIK: I know that.

MR. SPEAKER: If that is so, then it will go out of the record.

SHRI RAM NAIK: That word is not being appreciated in Mumbai. So I think, it should not be there on the record.

SHRI INDRAJIT GUPTA: You people call them as *bhaiyas*....(Interruptions)

SHRI RAM NAIK: Sir, this is the height of an allegation. That is why, I requested that it should not go on record. You say "*bhaiyas* from Uttar Pradesh", which is wrong....(Interruptions)

SHRI JASWANT SINGH: Mr. Speaker, Sir, a great many things have been said about my Party and I do find it necessary to correct the record.

I must admit that I am saddened by what I treat it to be a wholly contrived and artificial controversy. I really do not wish to remind my friends on the Left about the role that they played as lately as 1962....(Interruptions)

SHRI SOMNATH CHATTERJEE: Shri Jawant Singh appears to have a guilty conscience. I am so happy that you have a conscience in spite of your being there. I respect your conscience and your views. Therefore, please advise your temporary friends there that they should not take up that issue. They must repudiate it. That is my request to you. We all have faith in Shri Jaswant Singh(Interruptions)

[Translation]

SHRI JASWANT SINGH: A thrashed army resorts to rampage. Therefore, this discussion was aimed at holding here and raising various concocted, fabricated issues. How can such questions be answered?

SHRI SAIFUDDIN CHOUDHURY (Katwa): You do not reply.

SHRI JASWANT SINGH : The case is not simply that it should not be replied. Why I am reminding you of 1962? Have you forgotten it?....(Interruptions)

I am reminding you of those who did not bother to seek advice from India, rather they preferred to seek guidance and orders from China and erstwhile Russias in 1962.(Interruptions) When it was clear stated:

[English]

You do not know. I would like to quote in his own words here what the then DGMO, Lt. Gen. Pilot authoritatively said that 'Before the Chinese attacked India in 1962, one of the Communist Party Members was informed by a high official of China that China was going to attack India. And nothing was done about it.'....(Interruptions)

SHRI SOMNATH CHATTERJEE : He is only aware of it....(Interruptions)

[Translation]

MR. SPEAKER : I have stood up. Please resume your seat....(Interruptions)

[English]

SHRI TARIT BARANB TOPDAR (Barrackpore) : You please see the records on what Pandit Jawahar Lal Nehru said at that time in Parliament before and after the border war with China....(Interruptions)

[Translation]

MR. SPEAKER : Will you sit quite or not?(Interruptions)

[English]

MR. SPEAKER : Shri Jaswant Singhji, you had very nicely put across the policy your Party wants to follow. Nothing more is required. I will not allow you to speak after this.

And, I take it that the friends from the Left Parties are going to deny whatever has been said on the floor of the House. No more discussion on this now.....(Interruptions)

SHRI SAIFUDDIN CHOUDHURY (Katwa) : No. It should not go on record. Does it remain on record?....(Interruptions)

[Translation]

MR. SPEAKER : Shri Joshi, if you yourself do so, how can you advise your junior colleagues?

SHRI DAU DAYAL JOSHI : Sir, you have allowed me....(Interruptions)

[English]

MR. SPEAKER : Now, papers to be laid on the Table of the House.

PAPERS LAID ON THE TABLE

Annual Report pertaining to the Execution of the Provisions of the Monopolies and Restrictive Trade Practices Act, 1969 for the period January to December, 1993 etc.

[English]

12.56 hrs.

THE MINISTER OF STATE IN THE MINISTRY OF LAW,

JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): Sir, I beg to lay on the Table—

- (1) A copy of the Twenty Third Annual Report (Hindi and English versions) pertaining to the Execution of the Provisions of the Monopolies and Restrictive Trade Practices Act, 1969 for the period from the 1st January to the 31st December, 1993, under section 62 of the said Act.

[Placed in Library, See No. LT-7136/95]

- (2) A copy of the One Hundred and Forty-Ninth Report (Hindi and English versions) of Law Commission on removal of certain deficiencies in the Motor Vehicles Act, 1988.

[Placed in Library, See No. LT-7137/95]

- (3) A copy of the One Hundred and Fifth Report (Hindi and English versions) of the Law Commission on "Suggesting some amendments to the Code of Civil Procedure."

[Placed in Library, See No. LT-7138/95]

Annual Report on the working of the Industrial and Commercial Undertakings of the Central Government (Public Enterprises Survey) for 1993-94

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES (SHRI M. ARUNACHALAM) : On behalf of Shrimati Krishna Sahi : Sir, I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) on the working of the Industrial and Commercial Undertakings of the Central Government (Public Enterprises Survey) for the year 1993-94 (Volumes I to III).

[Placed in Library, See No. LT-7139/95]

Annual Report and Review on the working of Centre for the Improvement of Glass Industry Firozabad and the Khadi and Village Industries Commission, Bombay, for 1993-94 etc.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF SMALL SCALE INDUSTRIES AND AGRO AND RURAL INDUSTRIES) (SHRI M. ARUNACHALAM) : Sir, I beg to lay on the Table :—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for the Improvement of Glass Industry, Firozabad, for the year 1993-94 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding review by the Government of the working of the Centre for the improvement of Glass Industry, Firozabad, for the year 1993-94.

[Placed in Library, See No. LT-7140/95]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Bombay, for the year 1993-94, under subsection (3) of section 24 of the Khadi and Village Industries Commission Act, 1956

- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Khadi and Village Industries Commission, Bombay, for the year 1993-94.

[Placed in Library, See No. LT-7141/95]